

## IN THE HIGH COURT OF JUDICATURE AT BOMBAY BENCH AT AURANGABAD CRIMINAL PUBLIC INTEREST LITIGATION NO.1 OF 2023

## SAYED USAMA S/O. ABDUL KADIR VERSUS THE STATE OF MAHARASHTRA AND OTHERS

•••

Advocate for Petitioner: Mr. Sayyed Tauseef Yaseen PP for Respondents/State: Mr. D. R. Kale

• • •

CORAM: MANGESH S. PATIL &

S. G. CHAPALGAONKAR, JJ.

DATE : 03.02.2023

## PER COURT:

- Leave to correct the nomenclature of respondent no.1. Amendment to be carried out on or before 06.02.2023.
- 2. Heard the learned advocate for the petitioner and the learned Public Prosecutor.
- 3. Issue notice to the respondents. Learned Public Prosecutor waives service for all the respondents and seeks time.
- 4. The petitioner, who is a social activist, apparently a Muslim has raked-up the issue involving public interest. He takes exception to the conduct of mock drills by the Police Department depicting from attire and the slogan shouting as if to indicate that the terrorist is a Muslim.
- 5. The learned Public Prosecutor shall take instructions as to if there are any guidelines for holding of the mock drills.
- 6. Stand over to 10.02.2023.
- 7. Till the next date, no mock drills shall be conducted depicting persons of a particular community as terrorists.

## (S. G. CHAPALGAONKAR, J.)

(MANGESH S. PATIL, J.)

Sameer 1/1